

MINUTES OF THE MEETING No. 43/11 dated 26.1.2011 (held on 27.1.2011) UNDER THE CHAIRMANSHIP OF Shri V.K Srivastava, Addl. DG

NC MEETING UNDER THE CHAIRMANSHIP OF SHRI V.K. SRIVASTAVA, ADDL.DG AND LIST OF OFFICERS PRESENT IN THE MEETING IS GIVEN BELOW:-

1. Shri Jasbir Singh, IA, Deptt. of C&PC (Chem.Div.)
2. Shri Saish Kumar, IA, DIPP
3. Shri A.K Aggarwal Jt.I.A
4. Shri S.K Aggarwal DC (SSI)
5. Shri P.P Srivastva, Dy.I.A
6. Mrs. Shobha, Spices Board
7. Shri Sadasivan, Spices Board
8. Shri A.K. Cashyap, Dy.DGFT
9. Shri G. Saravanan, FTDO

The Committee first considered minutes of the ALC Meeting No.42/11 for confirmation and confirmed and adopted the same without any change.

Case No A-42 NC No.43/11 Dated 26.1.11(held on 27.1.2011)	M/ s Excel Corp. Ltd, Mumbai F.No.01/83/162/815/AM11/DES-IV RLA F.No.03/94/40/272/AM11
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The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC (Chem.Div.) vide their U.O.No15022/27/2010-Ch.II dated 25.1.2011, the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
Profenophos Technical	1 Kg	1. 4-Bromo-2-Chloro Phenol	0.607 Kg
		2. Diethyl Thiophosphoryl Chloride	0.558 Kg
		3. N-Propyl Bromide	0.360 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No A-43 NC No.43/11 Dated 26.1.11(held on 27.1.2011)	M/ s Micro Inks Ltd, Mumbai F.No.01/83/162/814/AM11/DES-IV RLA F.No.03/95/40/794/AM11
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The Committee considered the case as per agenda. The Committee discussed the case and it was decided to seek clarification from Policy Section as to whether Item No.6 of Import viz., Refined Soyabean Oil is importable under para 4.4.2 of HBP. A letter has been issued to Policy Section on 8.2.2011. Accordingly the case deferred and re-listed for 23.2.2011.

Case No A-45 NC No.43/11 Dated 26.1.11(held on 27.1.2011)	M/ s Micro Inks Ltd, Mumbai F.No.01/83/162/813/AM11/DES-IV RLA F.No.03/95/40/793/AM11
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The Committee considered the case as per agenda. The Committee discussed the case and it was decided to seek clarification from Policy Section as to whether Item No.6 of Import viz., Refined Soyabean Oil is importable under para 4.4.2 of HBP. A letter has been issued to Policy Section on 8.2.2011. Accordingly the case deferred and re-listed for 23.2.2011.

Case No A-46 NC No.43/11 Dated 26.1.11(held on 27.1.2011)	M/ s Micro Inks Ltd, Mumbai F.No.01/83/162/811/AM11/DES-IV RLA F.No.03/95/40/816/AM11
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The Committee considered the case as per agenda. The Committee discussed the case and it was decided to seek clarification from Policy Section as to whether Item No.6 of Import viz., Refined Soyabean Oil is importable under para 4.4.2 of HBP. A letter has been issued to Policy Section on 8.2.2011. Accordingly the case deferred and re-listed for 23.2.2011.

Case No M-308 NC No.43/11 Dated 26.1.11(held on 27.1.2011)	M/ s Kanishka Flora Chem India, Chennai F.No.01/83/50/1334/AM09/DES-IV RLA F.No.04/24/40/267/AM09 Lic.No.0410102502 dated 25.2.2010
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the

DC(MSME). Accordingly the case may be re-listed on 26.1.2011.

Case No M-309 No.43/11 Dated 26.1.11(held on 27.1.2011)	M/ s Greenply Inds. Ltd, Kolkata F.No.01/83/50/165/AM11/DES-IV RLA F.No.02/24/40/333/AM08 Lic.no.0210110854 dated 28.3.2008
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The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(PC Div.) vide their U.O.No46011/08/2010-PC.II dated 27.1.2011, the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
Single Sided Decorative Aluminium Foil Laminates (without barrier paper) (Thickness 0.72 mm $\pm$ 0.02 mm)	1 Sq. Mtr.	1. Aluminium Foil (100-125 Micron) 2. Kraft Paper (60-205 GSM) 3. Tissue paper (20-38 GSM) 4. Phenol 5. Melamine 6. Paraformaldehyde 7. BOPP Film	0.3733 Kg 0.7438 Kg 0.0330 Kg 0.3290 Kg 0.0607 Kg 0.2160 Kg 0.0110 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-310 No.43/11 Dated 26.1.11(held on 27.1.2011)	M/ s Greenply Inds. Ltd, Kolkata F.No.01/83/50/714/AM10/DES-IV RLA F.No.02/24/40/153/AM10 Lic.no.0210135192 dated 14.12.2009
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The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(PC Div.) vide their U.O.No46011/08/2010-PC.II dated 27.1.2011, the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
Single Sided Decorative Aluminium Foil Laminates	1 Sq. Mtr.	1. Aluminium Foil (100-125 Micron) 2. Kraft Paper (60-205 GSM)	0.3733 Kg 0.7438 Kg

(without barrier paper) (Thickness 0.72 mm $\pm$ 0.02 mm)	3. Tissue paper (20-38 GSM) 4. Phenol 5. Melamine 6. Paraformaldehyde 7. BOPP Film	0.0330 Kg 0.3290 Kg 0.0607 Kg 0.2160 Kg 0.0110 Kg
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RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-311 No.43/11 Dated 26.1.11(held on 27.1.2011)	M/ s Britacel Silicones Ltd., Mumbai F.No.01/82/50/2061/AM05/DES-IV
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The Committee considered the case as per agenda. As per written recommendation of Deptt. of C&PC(PC Div.) vide their U.O.No.Nil dated 27.1.2011, the Committee decided to delete 'Solid Content' from item of export and amend the description of export items, as under, for the purpose of redemption:-

S.No.	M.No. & date Lic.No. and Date	From	To
1.	20/82 dt. 24.8.2005 0310322718 dt. 23.3.2005	1. Printcel Clear Solid content 32+/-1% 2. Flamcel Clear Solid Content 76+/-1% 3. Flourogard Gxs Solid Content 30+/-1%	1. Printcel Clear 2. Flamcel C 3. Fluorogard Gxs
2.	32/82 dt. 23.11.2005 0310340980 dt. 25.7.2005	Silicone fluid Silox QH8 (Dimethylpolysiloxane) Solid content 95	SILOX QH8
3.	50/82 dt. 28.3.2007 0310400436 dt. 21.9.2006	Silicone Fluid (Silone M-350/Silox M-350) Solid content 99+/-1%	Silone M 350/Silox M 350
4.	32/82 dt. 23.11.2005	Silicone Fluid Silox M-	Silox M 350

	0310341204 dt. 29.7.2005	350(Dimethylpolysiloxane) Solid Content 94+/-1%	
5.	32/82 dt. 21.12.2005 0310351028 dt. 10.10.2005	1. Silicone Fluid Printcel Binder (Solid Content 46+/-1% 2. Exsilk XY (Cationic/Nonionic) (Solid Content 4.6+1% 3. Exsilk XXY (Solid Content 5.6+1% 4. Exsilk OZ (Cationic/Nonionic) Solid Content 7.6+1%	1. Printcel Binder 2. Exsilk XY 3. Exsilk XXY 4. Exsilk OZ
6.	33/07 dt. 29.11.2006 0310404796 dt. 18.10.2006	Silicone fluid silox QH8 (Dimethylpolysiloxane) Solid Content 95+/-1%	SILOX QH8
7.	19/82 dt. 17.8.2005 031032174 dt. 31.3.2005	1. Silox QH 10 (Solid Content 89+/-1%) 2. Fluorogard SSX (Solid content 41+/-1%) 3. Ultrasil 800 (Solid content 27+/- 1%)	1. Silox QH 10 2. Fluorogard SSX 3. Ultrasil 800
8.	32/82 dt. 23.11.2005 0310340970 dt. 25.7.2005	Silicone Fluid Silox QH2 (dimethylpolysiloxane) Solid content 92.5+/-1%	SILOX QH2
9.	3/07 dt. 19.4.2006 0310358410 dt. 6.12.2005	1. Celsof (Fatty acid amine modified solid content 22+/-1%) 2. Microsil 500 (Formulated micro amino silicone) solid content 2+1% 3. Terrytex RES (Crease recovery agent) Solid content 26+1% 4. Ultrasil (Organic Modified softner) Solid content 25+1% 5. Hydrocon (silicone polyether copolymer) solid content 25+1% 6. Laxof 68 (silicone softner, solid content 42+1%	1. Celsof 2. Microsil 500 3. Terrytex RES 4. Ultrasil 5. Hydrocon

			6. Laxof 68
10.	28/82 dt. 26.10.2005 0310328472 dt. 4.5.2005	1. Acticel 500 (Solid Content 62%+/-1% 2. Acticel 600 (Solid Content 95%+/-1% 3. Acticel 650 (Solid Content 96%+/-1% 4. Brisol ELA (Solid content 82%+/-1%	1. Actical 500 2. Acticel 600 3. Acticel 650 4. Brisol ELA

The above decision are applicable only for the cases mentioned above.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-312 NC No.43/11 Dated 26.1.11(held on 27.1.2011)	M/ s Grand Organics (P) Ltd, Goa F.No.01/82/50/1070/AM07/DES-IV RLA F.No.17/24/40/49/AM07 Lic.No.1710001433 dated 28.9.2006
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 8.2.2011 issued by this office. Accordingly the case may be re-listed on 23.2.2011..

Case No M-313 NC No.43/11 Dated 26.1.11(held on 27.1.2011)	M/ s Grand Organics (P) Ltd, Goa F.No.01/83/50/540/AM08/DES-IV RLA F.No.17/24/40/75/AM07 Lic.No.1710001534 dated 2.2.2007
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 8.2.2011 issued by this office. Accordingly the case may be re-listed on 23.2.2011..

Case No M-314 NC No.43/11	M/ s Grand Organics (P) Ltd, Goa F.No.01/82/50/346/AM08/DES-IV
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Dated 26.1.11(held on 27.1.2011)	RLA F.No.17/24/40/16/AM08 Lic.No.1710001646 dated 16.5.2007
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 8.2.2011 issued by this office. Accordingly the case may be re-listed on 23.2.2011..

Case No M-315 NC No.43/11 Dated 26.1.11(held on 27.1.2011)	M/ s Grand Organics (P) Ltd, Goa F.No.01/83/50/63/AM07/DES-IV RLA F.No.17/24/40/005/AM07 Lic.No.1710001291 dated 18.4.2006
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The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div.) vide their U.O.No. 14010/35/2010-Ch.II dated 27.1.2011, the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
Fintex Fin 10 (Tridecyl alcohol & Lauryl alcohol 5 mole ethoxylate 1 mole propoxylate) (Active matter 85%)	1 Kg	1. Tridecanol 2. Lauryl Alcohol 3. Ethylene Oxide 4. Propylene Oxide	0.306 Kg 0.119 Kg 0.337 Kg 0.079 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-316 NC No.43/11 Dated 26.1.11(held on 27.1.2011)	M/ s Rupana Paper Mills Ltd, F.No.01/83/50/836/AM10/DES-IV RLA F.No.05/24/40/431/AM10 Lic.No.0510257154 dated 29.1.2010
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The Committee considered the case as per agenda. On the basis of written comments dt. 27.1.2011 offered by the representative of DIPP the Committee decided to call for the following information from the firm as under:-

- 1) Central Excise Data for consumption of imported goods other than paper;
- 2) Actual quantity along with type of waste paper being imported by them under the above mentioned licence

Accordingly the case may be re-listed on 23.2.2011.

Case No M-317 NC No.43/11 Dated 26.1.11(held on 27.1.2011)	M/ s Rupana Paper Mills Ltd, F.No.01/83/50/356/AM10/DES-IV RLA F.No.05/24/40/186/AM10 Lic.No.0510246893 dated 29.7.2010
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The Committee considered the case as per agenda. On the basis of written comments dt. 27.1.2011 offered by the representative of DIPP the Committee decided to call for the following information from the firm as under:-

- 1) Central Excise Data for consumption of imported goods other than paper;
- 2) Actual quantity along with type of waste paper being imported by them under the above mentioned licence

Accordingly the case may be re-listed on 23.2.2011.

Case No M-318 NC No.43/11 Dated 26.1.11(held on 27.1.2011)	M/ s Hindustan Unilever Ltd, Mumbai F.No.01/82/50/26/AM11/DES-IV RLA F.No.03/94/40/864/AM10 Lic.No.0310558554 dated 4.2.2010
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of C&PC(PC.Div.) Accordingly the case may be re-listed on 16.2.2011.

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 43/83-ALC1/2010 **MEETING DATE** : 26.01.2011

Case No.:18/24/87-ALC1/2007	Party Name:AERO EXPORTS	Meet No/Date:43/83-ALC1/2010 26.01.2011	Status:Case Deferred
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1	HQ File :01/87/050/00039/AM05/	RLA File :05/24/040/00198/AM04/	Lic.No/Date:0510116463 29.01.2004	Defer Date:23.02.2011
Decision : The Committee considered the case as per agenda. The case transferred from DES-VI on 23.12.2010. Hard copy received and sent to DIPP on 24.12.2010 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 23.2.2011				

2	Case No.:6/20/83-ALC1/2008	Party Name:ST. ANNES CASHEW INDUSTRIES	Meet No/Date:43/83-ALC1/2010 26.01.2011	Status:Case Deferred
	HQ File :01/83/050/00638/AM09/	RLA File :53/81/040/00002/AM09/	Lic.No/Date:5310006105 01.08.2008	Defer Date:23.02.2011
Decision : The Committee considered the case as per agenda. The checked from the file hard copy received and sent to Spices Board on 1.9.2008 Despatch No. 2853. Comments awaited. Accordingly the case may be re-listed on 23.2.2011.				

3	Case No.:22/7/83-ALC1/2010	Party Name:GRINDWELL NORTON LTD OR GRINDWELL INTERNATIONAL	Meet No/Date:43/83-ALC1/2010 26.01.2011	Status:Case Deferred
	HQ File :01/83/050/00113/AM11/	RLA File :07/21/040/00485/AM10/	Lic.No/Date:0710066856 07.09.2009	Defer Date:23.02.2011
Decision : The Committee considered the case as per agenda and noted that reply/application from the firm has been received and sent to M/o steel on 16.12.2010 and defer consideration of the case for four weeks.. Reminder issued on 7.2.2011. Accordingly the case may be re-listed on 23.2.2011.				

4	Case No.:17/2/83-ALC1/2010	Party Name:PIRAMAL HEALTHCARE LTD.(FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:43/83-ALC1/2010 26.01.2011	Status:Case Deferred
	HQ File :01/83/050/00017/AM11/	RLA File :03/95/040/00650/AM10/	Lic.No/Date:0310558976 08.02.2010	Defer Date:23.02.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 13.12.2010. Reminder issued on 11.2.2011. Accordingly the case may be relisted on 23.2.2011				

Case No.:18/39/83-ALC1/2010		Party Name:SYNGENTA INDIA LIMITED		Meet No/Date:43/83-ALC1/2010 26.01.2011	Status:Case Approved
HQ File :01/83/050/00722/AM11/		RLA File :03/95/040/00755/AM10/		Lic.No/Date:0310560130 15.02.2010	Defer Date:
Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div.) vide their U.O.No15022/20/2010-Ch.II dated 24.1.2011, the Committee decided to approve the case as under:-					
Export Item		Qty.	Import Item		Qty.

5	Thiamethoxam 70% WS (Cruiser 70 WS)	1 Kg	1. Thiamethoxam Technical (100%) 2. Sodium Lignin Sulphonate (Borresperse NA) 3. Polyoxypropylene-polyoxyethylene Copolymer (Antarox PL – 122) 4. Poly Ethylene Glycol – 8000 5. Silicon Antifoam (Rhodorsil EP – 6703) 6. Monoazo-pigment calcium salt (Irgalite Red C2B) 7. Calcium Carbonate	0.714 Kg 0.050 Kg 0.050 Kg 0.050 Kg 0.010 Kg 0.020 Kg 0.107 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

6	Case No.:1/3/83-ALC1/2010	Party Name:K K POLYCOLOR (I) LTD.	Meet No/Date:43/83-ALC1/2010 26.01.2011	Status:Case Deferred
	HQ File :01/83/050/00036/AM11/	RLA File :02/24/040/00224/AM10/	Lic.No/Date:0210140651 07.04.2010	Defer Date:23.02.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 13.12.2010. Reminder issued on 9.2.2011. Accordingly the case may be relisted on 23.2.2011				

7

Case No.:16/3/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:43/83-ALC1/2010 26.01.2011	Status:Case Approved
HQ File :01/83/050/00051/AM11/	RLA File :10/24/040/00142/AM10/	Lic.No/Date:1010038146 09.04.2010	Defer Date:
Decision : The Committee considered the case as per agenda. On the basis of written comments provided of Spices Board vide Letter No.MKT/NNP/01/09-10/7541 dt. 6.1.2011 stating that the weighted average yield comes to 8.55% whereas the firm has applied at 10% yield, the Committee decided to approve the case at 10% yield as under:-			
Item of Export	Qty	Item of Import	Qty
Oleoresin Black Pepper	18.22 MT	Light Black Pepper (Light Berries)	182.15 MT
This decision is applicable for this licence only. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

8	Case No.:17/3/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:43/83-ALC1/2010 26.01.2011	Status:Case Deferred
	HQ File :01/83/050/00052/AM11/	RLA File :10/24/040/00143/AM10/	Lic.No/Date:1010038149 09.04.2010	Defer Date:23.02.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 23.2.2011.			

9

Case No.:18/3/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:43/83-ALC1/2010 26.01.2011	Status:Case Approved
HQ File :01/83/050/00053/AM11/	RLA File :10/24/040/00149/AM10/	Lic.No/Date:1010038150 09.04.2010	Defer Date:
Decision : The Committee considered the case as per agenda. On the basis of written comments provided of Spices Board vide Letter No.MKT/FNM/01/09-10/7540 dt. 6.1.2011 stating that the weighted average yield comes to 1% whereas the firm has applied at 1% yield, the Committee decided to approve the case at 1 % yield as under:-			
Item of Export	Qty	Item of Import	Qty
Essential Oil of Mustard	2.24 MT	Mustard Seed Oil – Cake Meal	224.40 MT
This decision is applicable for this licence only. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

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Case No.:12/23/83-ALC1/2010	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:43/83-ALC1/2010 26.01.2011	Status:Case Approved
HQ File :01/83/050/00383/AM11/	RLA File :03/95/040/00392/AM10/	Lic.No/Date:0310570718 22.04.2010	Defer Date:
Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(PC.Div.) vide their U.O.No. 46011/43/2006-PC.II dated 27.1.2011, the Committee decided to approve the case as under:-			
Export Item	Qty.	Import Item	Qty.
Fevicol Supergule (Cynoacrylate Adhesive with 100% Solid Content) in small packs upto 3 gm/piece	1 Kg	Relevant Cynoacrylate adhesive	1.05 Kg/Kg content in the export product
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

11	Case No.:17/27/83-ALC1/2010	Party Name:FUSO GLASS INDIA PVT.LTD.	Meet No/Date:43/83-ALC1/2010 26.01.2011	Status:Case Rejected
	HQ File :01/83/050/00460/AM11/	RLA File :04/24/040/00337/AM10/	Lic.No/Date:0410113522 03.05.2010	Defer Date:
	Decision :The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to D/L dated 12/11/2010 followed by reminder dated 13.12.2010. issued by this office . RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

12	Case No.:1/7/83-ALC1/2010	Party Name:SUPREME IMPEX	Meet No/Date:43/83-ALC1/2010 26.01.2011	Status:Case Deferred
	HQ File :01/83/050/00092/AM11/	RLA File :05/24/040/00023/AM11/	Lic.No/Date:0510263718 05.05.2010	Defer Date:23.02.2011
	Decision :The Committee considered the case as per agenda. The representative of DC(MSME) present in the meeting. He has stated that the firm has requested to allow some time to give reply to the D/L. The Committee decided to defer consideration of the case for four weeks. Accordingly the case may be re-listed on 23.2.2011.			

13	Case No.:28/11/83-ALC1/2010	Party Name:INTEGRATED DEFENCE PRODUCTS PVT.LTD.	Meet No/Date:43/83-ALC1/2010 26.01.2011	Status:Case Rejected
	HQ File :01/83/050/00161/AM11/	RLA File :06/24/040/00008/AM11/	Lic.No/Date:0610017882 07.05.2010	Defer Date:
	Decision :The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to D/L dated 12/11/2010 followed by reminder dated 13.12.2010. issued by this office . RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

14	Case No.:19/7/83-ALC1/2010	Party Name:RIDDHI ENTERPRISES	Meet No/Date:43/83-ALC1/2010 26.01.2011	Status:Case Rejected
	HQ File :01/83/050/00110/AM11/	RLA File :03/95/040/00052/AM11/	Lic.No/Date:0310573770 11.05.2010	Defer Date:
	Decision :The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to D/L dated 12/11/2010 followed by reminder dated 13.12.2010. issued by this office . RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

15	Case No.:17/23/83-ALC1/2010	Party Name:VPAC CARTONS INDIA PVT LTD.,	Meet No/Date:43/83-ALC1/2010 26.01.2011	Status:Case Rejected
	HQ File :01/83/050/00388/AM11/	RLA File :07/24/040/00031/AM11/	Lic.No/Date:0710071750 24.05.2010	Defer Date:
	Decision :The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to D/L dated 12/11/2010 followed by reminder dated 13.12.2010. issued by this office . RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

16	Case No.:3/11/83-ALC1/2010	Party Name:VERSA TILE CHEMICALS LTD.,	Meet No/Date:43/83-ALC1/2010 26.01.2011	Status:Case Deferred
	HQ File :01/83/050/00136/AM11/	RLA File :03/95/040/00178/AM11/	Lic.No/Date:0310577223 03.06.2010	Defer Date:23.02.2011
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four week for wants of information from the firm to the D/L issued on 30/7/2010 by Deptt. of C&PC (Chem.Div.). Reminder dated 12.1.2011 issued by this office. on Accordingly the case may be re-listed on 23.2.2011.			

17	Case No.:15/27/83-ALC1/2010	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:43/83-ALC1/2010 26.01.2011	Status:Case Deferred
	HQ File :01/83/050/00458/AM11/	RLA File :30/24/040/00010/AM11/	Lic.No/Date:3010067266 03.06.2010	Defer Date:23.02.2011
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 13/10/2010 by Deptt. of C&PC (Chem.Div.). Reminder dated 5.1.2011 and 7.2.2011 issued by this office. Accordingly the case may be re-listed on 23.2.2011.			

18	Case No.:5/11/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:43/83-ALC1/2010 26.01.2011	Status:Case Deferred
	HQ File :01/83/050/00138/AM11/	RLA File :10/24/040/00016/AM11/	Lic.No/Date:1010038875 04.06.2010	Defer Date:23.02.2011
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 23.2.2011.			

	Case No.:7/11/83-ALC1/2010	Party Name:VPAC CARTONS INDIA PVT LTD.,	Meet No/Date:43/83-ALC1/2010 26.01.2011	Status:Case Deferred
	HO File :01/83/050/00140/AM11/	RLA File :07/24/040/00063/AM11/	Lic.No/Date:0710072041	Defer

19			07.06.2010	Date:23.02.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 5.1.2011 issued by this office. Accordingly the case may be re-listed on 23.2.2011..				

20	Case No.:10/11/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:43/83-ALC1/2010 26.01.2011	Status:Case Deferred
	HQ File :01/83/050/00143/AM11/	RLA File :10/24/040/00018/AM11/	Lic.No/Date:1010038934 08.06.2010	Defer Date:23.02.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 23.2.2011.			

21	Case No.:11/11/83-ALC1/2010	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:43/83-ALC1/2010 26.01.2011	Status:Case Deferred
	HQ File :01/83/050/00144/AM11/	RLA File :03/94/040/00176/AM11/	Lic.No/Date:0310577780 08.06.2010	Defer Date:23.02.2011
	Decision : The Committee considered the case as per agenda and noted that reply from the firm has been received and sent to Deptt. of C&PC(Chem Div) on 31.1.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 23.2.2011.			

22	Case No.:33/23/83-ALC1/2010	Party Name:STYLAM INDUSTRIES LTD.,	Meet No/Date:43/83-ALC1/2010 26.01.2011	Status:Case Deferred
	HQ File :01/83/050/00404/AM11/	RLA File :22/24/040/00009/AM11/	Lic.No/Date:2210010075 15.06.2010	Defer Date:23.02.2011
	Decision : The Committee considered the case as per agenda and Committee decided to application refer to Deptt. of C&PC(PC Div.) Application refer dated 11.1.11. Accordingly the case may be re-listed on 23.2.2011.			

23	Case No.:19/27/83-ALC1/2010	Party Name:INDIA GLYCOLS LTD.,	Meet No/Date:43/83-ALC1/2010 26.01.2011	Status:Case Deferred
	HQ File :01/83/050/00462/AM11/	RLA File :05/23/040/00018/AM11/	Lic.No/Date:0510266160 15.06.2010	Defer Date:23.02.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and application refer to TA (PC.Div.) on 11.1.11. and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 23.2.2011.			

24	Case No.:16/23/83-ALC1/2010	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:43/83-ALC1/2010 26.01.2011	Status:Case Rejected
	HQ File :01/83/050/00387/AM11/	RLA File :07/24/040/00081/AM11/	Lic.No/Date:0710072362 21.06.2010	Defer Date:

24	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to D/L dated 12/11/2010 followed by reminder dated 13.12.2010. issued by this office . RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.		
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25	Case No.: 20/27/83-ALC1/2010	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:43/83-ALC1/2010 26.01.2011	Status: Case Deferred
	HQ File :01/83/050/00463/AM11/	RLA File :30/24/040/00015/AM11/	Lic.No/Date:3010067743 25.06.2010	Defer Date:23.02.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 19.10.2010 issued by Deptt. of C&PC(Chem.Div.). Reminder dated 5.1.2011 issued by this office. Accordingly the case may be re-listed on 23.2.2011..			

26	Case No.: 1/31/83-ALC1/2010	Party Name:SUNSHINE OLEOCHEM LIMITED	Meet No/Date:43/83-ALC1/2010 26.01.2011	Status: Case Deferred
	HQ File :01/83/050/00549/AM11/	RLA File :11/24/040/00052/AM10/	Lic.No/Date:1110022667 25.06.2010	Defer Date:23.02.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and application refer to D/o Food Process on 11.1.11 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 23.2.2011.			

27	Case No.: 5/31/83-ALC1/2010	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:43/83-ALC1/2010 26.01.2011	Status: Case Deferred
	HQ File :01/83/050/00553/AM11/	RLA File :34/24/040/00063/AM11/	Lic.No/Date:3410027372 29.06.2010	Defer Date:23.02.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt of C&PC(Chem.Div.) on 2.11.2010 and defer consideration of the case for four weeks. Comments awaited.. Accordingly the case may be re-listed on 23.2.2011.			

28	Case No.: 6/15/83-ALC1/2010	Party Name:GREENPLY INDUSTRIES LTD.	Meet No/Date:43/83-ALC1/2010 26.01.2011	Status: Case Deferred
	HQ File :01/83/050/00261/AM11/	RLA File :02/24/040/00042/AM11/	Lic.No/Date:0210144320 30.06.2010	Defer Date:23.02.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 23.2.2011.			

	Case No.: 10/15/83-ALC1/2010	Partv Name:LALITHA CHEM INDUSTRIES	Meet No/Date:43/83-ALC1/2010	Status: Case
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29		PVT.LTD.	26.01.2011	Deferred
	HQ File :01/83/050/00265/AM11/	RLA File :03/95/040/00493/AM10/	Lic.No/Date:0310582015 06.07.2010	Defer Date:23.02.2011
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 22.12.2010 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 23.2.2011.				

30	Case No.:7/19/83-ALC1/2010	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:43/83-ALC1/2010 26.01.2011	Status:Case Approved
	HQ File :01/83/050/00311/AM11/	RLA File :03/95/040/00740/AM10/	Lic.No/Date:0310585257 28.07.2010	Defer Date:
Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div.) vide their U.O.No14010/122/2004-Ch.II dated 27.1.2011, the Committee decided to approve the case as under:-				
30	Export Item	Qty.	Import Item	Qty.
	Pigment Red 184 (Acrolite Rubine P 7770)	1 Kg	1. Naphthol ASKB	0.532 Kg
			2. Naphthol ASLC	0.016 Kg
			3. Sodium Nitrite	0.122 Kg
			4. Amino Anisic Acid Anilide	0.428 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

31	Case No.:10/27/83-ALC1/2010	Party Name:HALDIA PETROCHEMICALS LTD.	Meet No/Date:43/83-ALC1/2010 26.01.2011	Status:Case Approved
	HQ File :01/83/050/00453/AM11/	RLA File :02/24/040/00081/AM11/	Lic.No/Date:0210146325 12.08.2010	Defer Date:
Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(PC.Div.) vide their U.O.No. 46011/54/2008-PC.II dated 27.1.2011, the Committee decided to approve the case on repeat basis as under:-				
31	Export Item	Qty.	Import Item	Qty.
	Motor Spirit	1 MT	1. Naphtha	0.734 Kg
			2. Hitec 6560	0.125 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

32	Case No.: 32/27/83-ALC1/2010	Party Name:UNI KLINGER LIMITED,	Meet No/Date:43/83-ALC1/2010 26.01.2011	Status: Case Deferred
	HQ File :01/83/050/00475/AM11/	RLA File :31/24/040/00097/AM11/	Lic.No/Date:3110044376 17.08.2010	Defer Date:23.02.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 12.11.2010 issued by this office. Reminder issued on 7.2.2011. Accordingly the case may be re-listed on 23.2.2011..			

33

Case No.:30/27/83-ALC1/2010	Party Name:HT BURDA MEDIA LIMITED	Meet No/Date:43/83-ALC1/2010 26.01.2011	Status :Case Approved
HQ File :01/83/050/00473/AM11/	RLA File :05/23/040/00124/AM11/	Lic.No/Date:0510270838 18.08.2010	Defer Date:
Decision : The Committee considered the case as per agenda . As per written recommendation of DIPP vide U.O.No.Nil dated 27.1.2011, the Committee decided to approve the case as under:-			
<u>Export Item No1</u>			
S.No.	Description of Item	Quantity	
1.	Multicolour Printed Books/Multi Colour Printed Book Catalogue	1 Kg	
<u>Import Item</u>			
S.No.	Description of Item	Quantity	
1.	Uncoated Printing paper (Rel. GSM)	1.18 Kg/Kg content in export	
2.	Art Paper (Rel. GSM)	1.18 Kg/Kg content in export	
3.	Light Weight Coated Paper (40-90 GSM)	1.18 Kg/Kg content in export	
4.	Rel. Printing Ink	0.069 Kg	
5.	Henkel Lenin (PURGUM)	Upto 1 Kg/100 Kg of paper used	
6 to 50.	Consumables (as per Import List)	Quantity as applied for up to 2% of FOB value	
<u>Export Item No2</u>			
S.No.	Description of Item	Quantity	

1.	Journals, Atlases, Catalogue, Map	1 Kg
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Import Item

S.No.	Description of Item	Quantity
1.	Uncoated Printing paper (Rel. GSM)	1.08 Kg/Kg content in export
2.	Art Paper (Rel. GSM)	1.08 Kg/Kg content in export
3.	Light Weight Coated Paper (40-90 GSM)	1.08 Kg/Kg content in export
4.	Rel. Printing Ink	10 gm. (2% of FOB value)
5.	Henkel Lenin (PURGUM)	Upto 1 Kg/100 Kg of paper used
6 to 50.	Consumables (as per Import List)	Quantity as applied for up to 2% of FOB value

Applicant firm vide their letter dated 24.9.2010 have stated that there was typographical error in their application which may be corrected and accordingly the quantity of following inputs may be reduced as under:-

Import Item	Quantity (to be corrected)
S.No.23 of the Licence	6 Nos.
S.No.24 of the Licence	24 Litres
Quantity in Import Item No.2 & 3 may be inter changed	

The above decision is by taking cue from SION at S.No.A-1569.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

34	Case No.: 31/27/83-ALC1/2010	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:43/83-ALC1/2010 26.01.2011	Status: Case Deferred
	HQ File :01/83/050/00474/AM11/	RLA File :30/24/040/00023/AM11/	Lic.No/Date:3010068982 20.08.2010	Defer Date:23.02.2011
	Decision : The Committee considered the case as per agenda and noted that reply from the firm has been received and sent to Deptt. of C&PC(Chem Div) on 31.1.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 23.2.2011.			

	Case No.: 27/27/83-ALC1/2010	Party Name:GIRDHARS INTERNATIONAL PVT. LTD.,	Meet No/Date:43/83-ALC1/2010 26.01.2011	Status: Case Approved
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35

HQ File :01/83/050/00470/AM11/	RLA File :05/23/040/00139/AM11/	Lic.No/Date:0510271210 23.08.2010	Defer Date:
Decision : The Committee considered the case as per agenda . As per written recommendation of DC(MSME) vide their U.O.No. 23(3)/2009-Chem dated 27.1.2011, the Committee decided to approve the case as under:-			
Export Item	Qty.	Import Item	Qty.
Unscented Wax Candles (Assorted Colours sizes and shapes)	200 MTS	1. Paraffin Wax	143.43 MTS
		2. Natural Wax (Palm Wax Blend)	55.78 MTS
		3. Colours	1.00 MT
		4. Wicks	0.40 MT
		5. Ultraviolet Stabilizer	1.20 MTS
		6. Vybar Chemical	2.19 MTS
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

36	Case No.:1/23/83-ALC1/2010	Party Name:GREENPLY INDUSTRIES LTD.	Meet No/Date:43/83-ALC1/2010 26.01.2011	Status:Case Deferred
	HQ File :01/83/050/00372/AM11/	RLA File :02/24/040/00089/AM11/	Lic.No/Date:0210147048 26.08.2010	Defer Date:23.02.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt of C&PC(PC.Div.) on 29.9.2010 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 23.2.2011.			

37	Case No.:2/23/83-ALC1/2010	Party Name:ITC LIMITED	Meet No/Date:43/83-ALC1/2010 26.01.2011	Status:Case Deferred
	HQ File :01/83/050/00373/AM11/	RLA File :09/70/040/00052/AM11/	Lic.No/Date:0910043318 30.08.2010	Defer Date:23.02.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 11.2.2011.. Accordingly the case may be relisted on 23.2.2011			

38	Case No.:3/23/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:43/83-ALC1/2010 26.01.2011	Status:Case Deferred
	HQ File :01/83/050/00374/AM11/	RLA File :10/24/040/00044/AM11/	Lic.No/Date:1010039950 30.08.2010	Defer Date:23.02.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 23.2.2011.			

39	Case No.:4/23/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:43/83-ALC1/2010 26.01.2011	Status:Case Deferred
	HQ File :01/83/050/00375/AM11/	RLA File :10/24/040/00046/AM11/	Lic.No/Date:1010039951 30.08.2010	Defer Date:23.02.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 23.2.2011.			

40	Case No.:1/39/83-ALC1/2010	Party Name:FUTURA CERAMICS PVT LTD	Meet No/Date:43/83-ALC1/2010 26.01.2011	Status:Case Deferred
	HQ File :01/83/050/00705/AM11/	RLA File :34/24/040/00128/AM11/	Lic.No/Date:3410027979 16.09.2010	Defer Date:23.02.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 24.1.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 23.2.2011.			

41

Case No.:1/27/83-ALC1/2010	Party Name:SECURE PRINT SOLUTIONS PRIVATE LIMITED	Meet No/Date:43/83-ALC1/2010 26.01.2011	Status:Case Approved
HQ File :01/83/050/00444/AM11/	RLA File :02/24/040/00111/AM11/	Lic.No/Date:0210148166 20.09.2010	Defer Date:
Decision : The Committee considered the case as per agenda . As per written recommendation of DIPP vide their U.O.No. Nil dated 27.1.2011, the Committee decided to approve the case as under:-			
Export Item	Qty.	Import Item	Qty.
Prepaid Mobile Recharge Cards (Printed on 300 GSM Coated paper Board)	1 Kg	Coated paper Board (300 GSM)	1.05 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

42	Case No.:3/27/83-ALC1/2010	Party Name:LALITHA CHEM INDUSTRIES PVT.LTD.	Meet No/Date:43/83-ALC1/2010 26.01.2011	Status:Case Deferred
	HQ File :01/83/050/00446/AM11/	RLA File :03/95/040/00420/AM11/	Lic.No/Date:0310593152 21.09.2010	Defer Date:23.02.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 11.2.2011. . Accordingly the case may be relisted on 23.2.2011			

Case No.:4/27/83-ALC1/2010	Partv Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:43/83-ALC1/2010	Status:Case Approved
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43			26.01.2011	
	HQ File :01/83/050/00447/AM11/	RLA File :10/24/040/00031/AM11/	Lic.No/Date:1010040247 23.09.2010	Defer Date:
	Decision : The Committee considered the case as per agenda. On the basis of written comments provided of Spices Board vide Letter No.MKT/FNN/03/09-10 dt. 6.1.2011 stating that the weighted average yield comes to 28.93 % whereas the firm has applied at 28% yield, the Committee decided to approve the case at 28.93% yield as under:-			
	Item of Export	Qty	Item of Import	Qty
	Nutmeg Oleoresin	11.95 MT	Nutmeg without Shell (BWP)	41.30 MT
	This decision is applicable for this licence only.			
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

44	Case No.:6/27/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:43/83-ALC1/2010 26.01.2011	Status:Case Deferred
	HQ File :01/83/050/00449/AM11/	RLA File :10/24/040/00052/AM11/	Lic.No/Date:1010040269 23.09.2010	Defer Date:23.02.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 23.2.2011.			

45	Case No.:13/27/83-ALC1/2010	Party Name:LALITHA CHEM INDUSTRIES PVT.LTD.	Meet No/Date:43/83-ALC1/2010 26.01.2011	Status:Case Approved
	HQ File :01/83/050/00456/AM11/	RLA File :03/95/040/00421/AM11/	Lic.No/Date:0310594012 27.09.2010	Defer Date:
	Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div) vide their U.O.No. 14010/53/2006-Ch.II dated 27.1.2011, the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	PVC Metal Stabilizer complex containing antimonyethyl hexyl thioglycolate : 50% antimony tris (Iso octyl mercato acetate = 50%)	1 Kg	1. EHIG(2-Ethyl Hexyl Thioglycolate 2. Antimony Trioxide 3. Methyl Tin Stablizer (antimony tris(iso octyl mercato acetate)	0.440 Kg 0.104 Kg 0.500 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

46	Case No.:33/27/83-ALC1/2010	Party Name:JUPITER LEYS PRIVATE LIMITED	Meet No/Date:43/83-ALC1/2010 26.01.2011	Status:Case Deferred
	HQ File :01/83/050/00476/AM11/	RLA File :10/24/040/00054/AM11/	Lic.No/Date:1010040353 30.09.2010	Defer Date:23.02.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Spices Board on 24.1.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 23.2.2011.			

47	Case No.:17/28/83-ALC1/2010	Party Name:VIC INDUSTRIES,	Meet No/Date:43/83-ALC1/2010 26.01.2011	Status:Case Deferred
	HQ File :01/83/050/00493/AM11/	RLA File :17/24/040/00026/AM10/	Lic.No/Date:1710003518 01.10.2010	Defer Date:23.02.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 23.2.2011.			

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Case No.:2/31/83-ALC1/2010	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:43/83-ALC1/2010 26.01.2011	Status:Case Approved
HQ File :01/83/050/00550/AM11/	RLA File :08/24/040/00198/AM11/	Lic.No/Date:0810093169 19.10.2010	Defer Date:
Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div) vide their U.O.No. 14010/30/2006-Ch.II dated 16.12.2010, the Committee decided to approve the case as under:-			
Export Item	Qty.	Import Item	Qty.
Acid Brown 349 (Dye content 70%)	1 Kg	1. H-Acid	0.279 Kg
		2. Sodium Nitrite	0.176 Kg
		3. Resorcinol	0.0966 Kg
		4. 4-Nitro Amino Phenol	0.135 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

	Case No.:3/31/83-ALC1/2010	Party Name:SUPREET CHEMICALS PVT.LTD.	Meet No/Date:43/83-ALC1/2010 26.01.2011	Status:Case Approved
	HQ File :01/83/050/00551/AM11/	RLA File :03/95/040/00553/AM11/	Lic.No/Date:0310597667 19.10.2010	Defer Date:
	Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div) vide their U.O.No. 14010/37/2007-Ch.II dated 25.1.2011, the Committee decided to approve the case as under:-			

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Export Item	Qty.	Import Item	Qty.
Acid Yellow 246 (Yellow 12)	1 Kg	1. Benzene Sulfonyl Chloride 2. Ortho Nitro Chloro Benzene 3. 2-Phenyl Indole-5-Sulfonic Acid (PS ACID)	0.485 Kg 0.423 Kg 0.666 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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Case No.: 10/31/83-ALC1/2010	Party Name:TARAK CHEMICALS PVT LTD	Meet No/Date:43/83-ALC1/2010 26.01.2011	Status: Case Deferred
HQ File :01/83/050/00558/AM11/	RLA File :34/24/040/00180/AM11/	Lic.No/Date:3410028386 21.10.2010	Defer Date:23.02.2011
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 23.2.2011.			

51

Case No.: 8/31/83-ALC1/2010	Party Name:BAJAJ STEEL INDUSTRIES LIMITED	Meet No/Date:43/83-ALC1/2010 26.01.2011	Status: Case Approved
HQ File :01/83/050/00556/AM11/	RLA File :03/94/040/00643/AM11/	Lic.No/Date:0310598251 22.10.2010	Defer Date:
Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(PC.Div) vide their U.O.No. 46011/51/2005-PC.II dated 27.1.2011, the Committee decided to approve the case as under:-			
Export Item	Qty.	Import Item	Qty.
White Coloured Master Batch – Plast Stiff (Containing 23.5% Polypropylene and 76.5% calcium carbonate)	1 Kg	1. Polypropylene Granules 2. Calcium Carbonate	0.2420 Kg 0.7879 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

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Case No.: 11/31/83-ALC1/2010	Party Name:SAERTEX INDIA PRIVATE LIMITED	Meet No/Date:43/83-ALC1/2010 26.01.2011	Status: Case Deferred
HQ File :01/83/050/00559/AM11/	RLA File :31/24/040/00151/AM11/	Lic.No/Date:3110045186 22.10.2010	Defer Date:23.02.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard			

copy of application from RLA and firm vide letter dated 11.2.2011. . Accordingly the case may be relisted on 23.2.2011

53	Case No.:13/31/83-ALC1/2010	Party Name:COOL COSMETICS [P] LTD	Meet No/Date:43/83-ALC1/2010 26.01.2011	Status:Case Deferred
	HQ File :01/83/050/00561/AM11/	RLA File :04/24/040/00191/AM11/	Lic.No/Date:0410118260 25.10.2010	Defer Date:23.02.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. Of C&PC(PC.Div) on 15.11.2010 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 23.2.2011.			

54	Case No.:14/31/83-ALC1/2010	Party Name:SERVO PLASTICHEM PRIVATE LIMITED	Meet No/Date:43/83-ALC1/2010 26.01.2011	Status:Case Deferred
	HQ File :01/83/050/00562/AM11/	RLA File :02/24/040/00125/AM11/	Lic.No/Date:0210149640 26.10.2010	Defer Date:23.02.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and application refer to Deptt. Of C&PC(PC Div.)on 5.1.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 23.2.2011.			

55	Case No.:15/31/83-ALC1/2010	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:43/83-ALC1/2010 26.01.2011	Status:Case Deferred
	HQ File :01/83/050/00563/AM11/	RLA File :08/24/040/00135/AM11/	Lic.No/Date:0810093398 26.10.2010	Defer Date:23.02.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 11.2.2011. Accordingly the case may be relisted on 23.2.2011			

56	Case No.:1/35/83-ALC1/2010	Party Name:KHYATI CHEMICALS PVT. LTD.	Meet No/Date:43/83-ALC1/2010 26.01.2011	Status:Case Deferred
	HQ File :01/83/050/00647/AM11/	RLA File :08/24/040/00246/AM11/	Lic.No/Date:0810093951 19.11.2010	Defer Date:23.02.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 4.2.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 23.2.2011.			

57	Case No.:2/35/83-ALC1/2010	Party Name:GA YATRISHKTI PAPER AND BOARDS LTD.	Meet No/Date:43/83-ALC1/2010 26.01.2011	Status:Case Deferred
	HQ File :01/83/050/00648/AM11/	RLA File :52/24/040/00022/AM11/	Lic.No/Date:5210032617 19.11.2010	Defer Date:23.02.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard			

copy of application from RLA and firm vide letter dated 11.2.2011.. Accordingly the case may be relisted on 23.2.2011

58	Case No.:3/35/83-ALC1/2010	Party Name:A VERY DENNISON (INDIA) PVT.LTD.	Meet No/Date:43/83-ALC1/2010 26.01.2011	Status:Case Deferred
	HQ File :01/83/050/00649/AM11/	RLA File :05/23/040/00213/AM11/	Lic.No/Date:0510277662 23.11.2010	Defer Date:23.02.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 11.2.2011.. Accordingly the case may be relisted on 23.2.2011			

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Case No.:5/35/83-ALC1/2010	Party Name:TYTAN ORGANICS PVT. LTD.,	Meet No/Date:43/83-ALC1/2010 26.01.2011	Status:Case approved
HQ File :01/83/050/00651/AM11/	RLA File :03/95/040/00474/AM11/	Lic.No/Date:0310602613 23.11.2010	Defer Date:23.02.2011
The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div) vide their U.O.No. 14010/71/2006-Ch.II dated 8.11.2010, the Committee decided to approve the case on repeat basis as under:-			
Export Item	Qty.	Import Item	Qty.
Blend of Dicyandiamide Resin, Inert Filler & Dispersant (Containing: Dicyanadiazide- formaldehyde resin: 24% min, Sodium Lingosulphonate: 39% min.	1 Kg	1. Dicyanadiazide (DCDA) 2. Methanol 3. Sodium Lignosulphonate	0.165 Kg 0.100 Kg 0.406 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

60	Case No.:6/35/83-ALC1/2010	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:43/83-ALC1/2010 26.01.2011	Status:Case Approved
	HQ File :01/83/050/00652/AM11/	RLA File :03/94/040/00729/AM11/	Lic.No/Date:0310602800 24.11.2010	Defer Date:
	Decision : The Committee considered the case as per agenda and noted that RLA, Mumbai letter No.03/95/40/729/AM11 dated 24/10/2010 has intimated that the licence has been issued on repeat basis under para 4.7.1 & 4.7.2 of HBP and decided to withdrawn the case.			

	Case No.:5/39/83-ALC1/2010	Party Name:PARIJAT INDUSTRIES (INDIA) PVT.LTD.,	Meet No/Date:43/83-ALC1/2010 26.01.2011	Status:Case Deferred
	HO File :01/83/050/00709/AM11/	RLA File :33/24/040/00010/AM11/	Lic.No/Date:3310017056	Defer

61		30.11.2010	Date:23.02.2011
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 23.2.2011.			

62	Case No.:2/39/83-ALC1/2010	Party Name:SINGHVI PAPER PRODUCTS PRIVATE LIMITED	Meet No/Date:43/83-ALC1/2010 26.01.2011	Status:Case Deferred
	HQ File :01/83/050/00706/AM11/	RLA File :04/24/040/00201/AM11/	Lic.No/Date:0410119806 14.12.2010	Defer Date:23.02.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 11.2.2011. Accordingly the case may be relisted on 23.2.2011			

63	Case No.:10/39/83-ALC1/2010	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:43/83-ALC1/2010 26.01.2011	Status:Case Deferred
	HQ File :01/83/050/00714/AM11/	RLA File :17/24/040/00160/AM08/	Lic.No/Date:1710003608 14.12.2010	Defer Date:23.02.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 11.2.2011.. Accordingly the case may be relisted on 23.2.2011			

64	Case No.:11/39/83-ALC1/2010	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:43/83-ALC1/2010 26.01.2011	Status:Case Deferred
	HQ File :01/83/050/00715/AM11/	RLA File :17/24/040/00130/AM08/	Lic.No/Date:1710003609 14.12.2010	Defer Date:23.02.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 11.2.2011.. Accordingly the case may be relisted on 23.2.2011			

65	Case No.:12/39/83-ALC1/2010	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:43/83-ALC1/2010 26.01.2011	Status:Case Deferred
	HQ File :01/83/050/00716/AM11/	RLA File :17/24/040/00115/AM09/	Lic.No/Date:1710003610 14.12.2010	Defer Date:23.02.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 23.2.2011.			

66	Case No.:13/39/83-ALC1/2010	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:43/83-ALC1/2010 26.01.2011	Status:Case Deferred
	HQ File :01/83/050/00717/AM11/	RLA File :17/24/040/00110/AM09/	Lic.No/Date:1710003612 14.12.2010	Defer Date:23.02.2011

Decision :The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 23.2.2011.

67	Case No.:14/39/83-ALC1/2010	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:43/83-ALC1/2010 26.01.2011	Status:Case Deferred
	HQ File :01/83/050/00718/AM11/	RLA File :17/24/040/00096/AM09/	Lic.No/Date:1710003613 14.12.2010	Defer Date:23.02.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 23.2.2011.			

68	Case No.:3/39/83-ALC1/2010	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:43/83-ALC1/2010 26.01.2011	Status:Case Deferred
	HQ File :01/83/050/00707/AM11/	RLA File :10/24/040/00063/AM11/	Lic.No/Date:1010041185 15.12.2010	Defer Date:23.02.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 23.2.2011.			

69	Case No.:4/39/83-ALC1/2010	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:43/83-ALC1/2010 26.01.2011	Status:Case Deferred
	HQ File :01/83/050/00708/AM11/	RLA File :10/24/040/00062/AM11/	Lic.No/Date:1010041189 15.12.2010	Defer Date:23.02.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 23.2.2011.			

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Case No.:7/39/83-ALC1/2010	Party Name:VIBFAST PIGMENTS PVT. LTD.,	Meet No/Date:43/83-ALC1/2010 26.01.2011	Status:Case Approved
HQ File :01/83/050/00711/AM11/	RLA File :08/24/040/00268/AM11/	Lic.No/Date:0810094667 15.12.2010	Defer Date:
Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div) vide their U.O.No. 14010/96/2007-Ch.II dated 1.9.2009, the Committee decided to approve the case on repeat basis as under:-			
Export Item	Qty.	Import Item	Qty.
Pigment Yellow 191 (CI No.18795)	1 Kg	1. B Acid	0.474 Kg
		2. 1:3 Sulpho Phenyl Methyl Pyrazolone	0.538 Kg
		3. Sodium Nitrite	0.151 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

71	Case No.:15/39/83-ALC1/2010	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:43/83-ALC1/2010 26.01.2011	Status:Case Deferred
	HQ File :01/83/050/00719/AM11/	RLA File :17/24/040/00157/AM08/	Lic.No/Date:1710003614 15.12.2010	Defer Date:23.02.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 11.2.2011.. Accordingly the case may be relisted on 23.2.2011			

72	Case No.:6/39/83-ALC1/2010	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:43/83-ALC1/2010 26.01.2011	Status:Case Approved
	HQ File :01/83/050/00710/AM11/	RLA File :03/95/040/00754/AM11/	Lic.No/Date:0310606762 16.12.2010	Defer Date:
	Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div) vide their U.O.No. 15022/24/2010-Ch.II dated 4.11.2010, the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Oryzalin Technical 95% Min.	1 Kg	3,5 Dinitro-N-Dipropyl Sulfonyl Chloride (96% Min.)	1.115 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

73	Case No.:8/39/83-ALC1/2010	Party Name:VIVIMED LABS LIMITED	Meet No/Date:43/83-ALC1/2010 26.01.2011	Status:Case Deferred
	HQ File :01/83/050/00712/AM11/	RLA File :09/24/040/00316/AM11/	Lic.No/Date:0910044739 16.12.2010	Defer Date:23.02.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 23.2.2011.			

74	Case No.:9/39/83-ALC1/2010	Party Name:HERBAL SUPPLEMENTS PVT. LTD.	Meet No/Date:43/83-ALC1/2010 26.01.2011	Status:Case Deferred
	HQ File :01/83/050/00713/AM11/	RLA File :10/24/040/00079/AM11/	Lic.No/Date:1010041212 20.12.2010	Defer Date:23.02.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 11.2.2011.. Accordingly the case may be relisted on 23.2.2011			

75	Case No.:16/39/83-ALC1/2010	Party Name:INTERNATIONAL PRINT-O-PAC LTD	Meet No/Date:43/83-ALC1/2010 26.01.2011	Status:Case Deferred
	HQ File :01/83/050/00720/AM11/	RLA File :05/23/040/00256/AM11/	Lic.No/Date:0510279784 20.12.2010	Defer Date:23.02.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 23.2.2011			

76	Case No.:17/39/83-ALC1/2010	Party Name:PARIJAT INDUSTRIES (INDIA) PVT.LTD.,	Meet No/Date:43/83-ALC1/2010 26.01.2011	Status:Case Deferred
	HQ File :01/83/050/00721/AM11/	RLA File :33/24/040/00013/AM11/	Lic.No/Date:3310017204 20.12.2010	Defer Date:23.02.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 11.2.2011.. Accordingly the case may be relisted on 23.2.2011			

77	Case No.:19/39/83-ALC1/2010	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:43/83-ALC1/2010 26.01.2011	Status:Case Deferred
	HQ File :01/83/050/00723/AM11/	RLA File :17/24/040/00048/AM10/	Lic.No/Date:1710003630 21.12.2010	Defer Date:23.02.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 11.2.2011.. Accordingly the case may be relisted on 23.2.2011			

78	Case No.:20/39/83-ALC1/2010	Party Name:ESSAR OIL LTD.,	Meet No/Date:43/83-ALC1/2010 26.01.2011	Status:Case Deferred
	HQ File :01/83/050/00724/AM11/	RLA File :03/94/040/00702/AM11/	Lic.No/Date:0310607209 21.12.2010	Defer Date:23.02.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to PNG on 24.1.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 23.2.2011.			

79	Case No.:21/39/83-ALC1/2010	Party Name:ESSAR OIL LTD.,	Meet No/Date:43/83-ALC1/2010 26.01.2011	Status:Case Deferred
	HQ File :01/83/050/00725/AM11/	RLA File :03/94/040/00703/AM11/	Lic.No/Date:0310607215 21.12.2010	Defer Date:23.02.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to PNG on 24.1.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 23.2.2011.			

80	Case No.:1/43/83-ALC1/2010	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:43/83-ALC1/2010 26.01.2011	Status:Case Deferred
	HQ File :01/83/050/00820/AM11/	RLA File :17/24/040/00094/AM09/	Lic.No/Date:1710003707 14.01.2011	Defer Date:23.02.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 11.2.11. Accordingly the case may be relisted on 23.2.2011			

81	Case No.:2/43/83-ALC1/2010	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:43/83-ALC1/2010 26.01.2011	Status:Case Deferred
	HQ File :01/83/050/00821/AM11/	RLA File :17/24/040/00103/AM09/	Lic.No/Date:1710003708 14.01.2011	Defer Date:11.02.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 11.2.2011. Accordingly the case may be relisted on 23.2.2011			

82	Case No.:3/43/83-ALC1/2010	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:43/83-ALC1/2010 26.01.2011	Status:Case Deferred
	HQ File :01/83/050/00822/AM11/	RLA File :17/24/040/00021/AM11/	Lic.No/Date:1710003709 14.01.2011	Defer Date:23.02.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 11.2.2011. Accordingly the case may be relisted on 23.2.2011			

83	Case No.:4/43/83-ALC1/2010	Party Name:TESA TAPES (INDIA)PVT. LTD.	Meet No/Date:43/83-ALC1/2010 26.01.2011	Status:Case Deferred
	HQ File :01/83/050/00823/AM11/	RLA File :03/95/040/00839/AM11/	Lic.No/Date:0310611304 17.01.2011	Defer Date:23.02.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 11.2.2011. Accordingly the case may be relisted on 23.2.2011			

Date:11.02.2011

Place:New Delhi

G. SARAVANAN

Foreign Trade Development Officer

